

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 08
IA No. 217/JPR/2024
CP No. (IB)- 38/7/JPR/2022
Under Section 7 of IBC, 2016

In the matter of:

**Smt. Mohini Devi, Prop of Khandelwal Constructions and Building
Materials ...Financial Creditor/Applicant**

Versus

Khandelwal Buildcon Pvt. Ltd. ...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

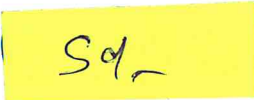
Present Through Video Conferencing: -


For the Applicant : Karan Pratap Singh, Adv.
For the Respondent : Prashant Agarwal, RP

ORDER

IA No. 217/JPR/2024

This is an application under Section 60(5) of IBC, 2016. Heard Mr. Karan Pratap Singh, Adv. appearing on behalf of the Applicant. Mr. Prashant Agarwal, RP present in person on advance notice. Copy of the application has been furnished to the RP. Reply, if any, may be filed within 7 days with an advance copy to the opposite counsel. List the matter on 13.05.2024.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

April 23, 2024